

bear all the expenses incurred for stabilisation, reclamation, afforestation and make the area pollution free. The State Government is ready to do rehabilitation if the Centre provide the necessary fund and infrastructure facility as assured inside Parliament. This is my demand and I urge upon the Government to keep their promise.

[English]

SHRI SUBRATA MUKHERJEE (Raiganj) : Hon. Speaker, Sir, I would like to draw the attention of the House to a problem. The Government of India is exporting foodgrains, rice and other things to Bangladesh through Indo-Bangladesh border and the place which is chosen for the exportation is geographically a hilly area. This place is around 75 kms. away from the National Highway No.34 and a part of it is a State Highway and the rest part of it is a link way of the State Government. Sir, 200 to 300 trucks loaded up to 30 metric tonnes ply on this road and due to which the road from National Highway to Hill has broken. Sir, my demand is that it should be converted into National Highway and it should be strengthened.

Another point is that the foodgrains should not be taken from the States which are deficit in foodgrains. Sir, merchants from Punjab, Gujarat, Haryana, etc. are there. But these merchants are buying rice and foodgrains from West Bengal and are exporting them to Bangladesh. Due to this reason the prices of rice and other foodgrains are increasing day-by-day. Now-a-days the rice which should have been selling at Rs. 6 or Rs. 7 per kg is selling at Rs. 12.

So both the problems are acute and I request the Government to take proper steps so that the State Highway could be converted into the National Highway. I would also request the Government to see that the rice is not purchased from West Bengal for exporting to Bangladesh.

[Translation]

SHRI KRISHAN DUTT SULTANPURI (Shimla) : Mr. Speaker Sir, I wish to make a submission about my constituency, which consists of three districts, namely, Sirmour, Shimla and Solan. Our friend from Himachal Pradesh very rightly pointed out that this year owing to excessive rains, all means of communication have snapped in my constituency Shimla where the apple yield is generally high. Things have come to such a pass that many people have died and many cattle-heads perished and there has been extensive damage to the property. I submit that the State Government is not in a position to face this situation. I request the Central Government to provide at least Rs. 20 crore by way of assistance to the Himachal Pradesh Government to enable it to meet the situation.

SHRI RAJNATH SONKAR SHASTRI (Saidpur) : Mr. Speaker, Sir, my constituency, comprises those three prominent districts of Eastern U.P., which have always been in the grip of penny and starvation. Describing the poverty of the people of that area Shri Gahamani had stated in

1953 in this very House with tears in his eyes that the people of that area pick up grains from the Gobar to make their daily bread. Our State Government had planned to run the Jawahar Rojgar Yojna along smooth lines this time but the Central Government paid no attention to it. There developmental work of the order of Rs. 705 crore is stated to have been done but, in fact, if an on-the-spot study is conducted there, it would be found that the developmental work not even of Rs. 200 crore has been done there. There was a plan to plant 5 lakh trees there. But an on-the-spot enquiry would reveal that even 500 trees have not been planted there. Five roads there have been constructed only on paper. The attention of the State Government has been drawn to this fact repeatedly but to no effect.

I request the Central Government to conduct an enquiry into this matter and take necessary steps to curb the corrupt practices there without delay.

SHRI RAMDEO RAM (Palamau) : Mr. Speaker, Sir Palamau and Kahawa districts, which fall in the Bihar state, are visited by the drought every year. This year also, the drought conditions prevail there. I request the Central Government to carry on the relief operations there so that the workers do not leave that place and provided with means of livelihood.

[English]

SHRI LAETA UMBREAY (Arunachal East) : I want to speak. I should not be denied the opportunity to speak all the time. I cannot tolerate this injustice done to me.

MR. SPEAKER : Now, papers to be laid.

11.41 hrs

[English]

#### Papers laid on the table

#### Annual Report of National Human Rights Commission for 1994-95 and Memorandum of Action Taken on this Report for 1994-95.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : Sir, on behalf of Shri S.B. Chavan I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993 :—

(1) Annual Report of the National Human Rights Commission for the year 1994-95.

(2) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission for the year 1994-95.

[Placed in the Library. See No. L.T. 8139/95]

**Ministry of Surface Transport (Roads Wing) (Group 'C' and 'D' posts) Recruitment Rules, 1994.**

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table a copy of the Ministry of Surface Transport (Roads Wing) (Group 'C' and 'D' posts) Recruitment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 166 in Gazette of India dated the 1st April, 1995, under proviso to Article 309 of the Constitution.

[Placed in the Library. See No. L.T. 8140/95]

**Review on the working of and Annual Report of Sports Authority of India for 1992-93 and statement showing reasons for delay in laying these papers.**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, on behalf of Shri Mukul Wasnik I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sports Authority of India for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library, see No. L.T. 8141/95]

**Annual Report and Action taken report on the Annual Report and Review on the working of National Commission for women for 1992-93**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESWARI): Sir, I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under section 14 of the National Commission for Women Act, 1990:—
  - (a) (i) Annual Report of the National Commission for Women for the year 1992-93, alongwith Audited Accounts.
  - (ii) Action taken Report on the Annual Report of the National Commission for Women, for the year 1992-93.
  - (b) Review by the Government of the working of the National Commission for Women for the year 1992-93.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library, see No. L.T. 8142/95]

**Notifications under Indira Gandhi National Open University Act, 1985 etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): Sir, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:—
  - (i) G.S.R. 607 published in Gazette of India dated the 10th December, 1994 making certain amendments sub-clause (d) and (e) of Clauses (2) (i) and (2) (ii) of Statute 12 of the Statutes of Indira Gandhi National Open University made by the Board of Management under the Indira Gandhi National Open University Act, 1985.
  - (ii) G.S.R. 133 published in Gazette of India dated the 18th March, 1995 making certain amendments/additions to the provisions of sub-clauses (1) and (3) of Clause (5) of the Ordinance on Conduct of Examinations and Evaluation of Student Performance made by the Board of Management under the Indira Gandhi National Open University Act, 1985.
  - (iii) G.S.R. 134 published in Gazette of India dated the 18th March, 1995 making certain amendments/additions to the sub-clauses (a) to (d) of Clause (5) (1) of the Ordinance on Conduct of Examinations and Evaluation of Student Performance made by the Board of Management under the Indira Gandhi National Open University Act, 1985.
  - (iv) The Ordinance on Master of Philosophy published in Notification No. G.S.R. 135 in Gazette of India dated the 18th March, 1995 made by the Board of Management under the Indira Gandhi National Open University Act, 1985.

[Placed in the Library. see No. L.T. 8143/95]

- (2) A copy of the Nagaland University (Removal of Difficulties) Order, 1995 (Hindi and English versions) published in Notification No. S.O. 499 (E) in Gazette of India dated the 5th June, 1995 under sub-section (2) of section 44 of the Nagaland University Act, 1989.

[Placed in the Library, See No. L. T. 8144/95]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1993-94.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in the Library, see No. L.T. 8145/95]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1993-94.

[Placed in the Library, see No. L.T. 8146/95]

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi for the year 1993-94, together with Audit Report thereon.

[Placed in the Library, see No. L.T. 8147/95]

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 1993-94.

[Placed in the Library, see No. L.T. 8146/95]

- (6) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in the Library, see No. L.T. 81456/95]

- (7) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, for the year 1992-93, together with Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in the Library, see No. L.T. 8148/95]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal for the year 1992-93 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal for the year 1992-93.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in the Library, see No. L.T. 8149/95]

11.42 hrs

[English]

#### Assent to Bills

SECRETARY GENERAL: Sir, I lay on the Table the following five Bills passed by the Houses of Parliament and assented to since a report was last made to the House on the 1 August, 1995:—

1. The Maternity Benefit (Amendment) Bill, 1995.
2. The Workmens' Compensation (Amendment) Bill, 1995.
3. The Union Duties of Excise (Distribution) Amendment Bill, 1995.
4. The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1995.
5. The Delhi Rent Bill, 1995.

11.43 Hrs

[English]

#### PUBLIC ACCOUNTS COMMITTEE

##### Hundred and Ninth Report

[Translation]

SHRI RAM NAIK (Bombay North): I present the Hundred and Ninth Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on 'Injudicious leasing of aircraft'.

11.43 $\frac{1}{2}$  hrs

#### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

##### Fifty-second and Fifty-third Reports and Minutes

SHRI PARAS RAM BHARDWAJ (Sarangarh) : I present a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the Sitting of the Committee relating thereto:

- (1) Fifty-Second Report on Ministry of Finance (Insurance Division)—Action Taken by Government on the recommendations of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes contained in their Thirty-Third Report (Tenth Lok Sabha)—Reservation for and employment of Scheduled Castes and Scheduled Tribes in Life Insurance Corporation of India and appointment of Scheduled Castes and Scheduled Tribes in the panel of Advocates.